

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT BILASPUR

Original Application No. 1022 of 2004

Bilaspur, this the 25th day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Ashok Singh, S/o. Shri Kailash  
Singh, aged about 40 years, Ex-Casual  
Gangman, Under CPWI, SEC Rly. Anuppur,  
residing at, Shanti Nagar,  
Bilaspur.

... Applicant

(By Advocate - Shri B.P. Rao alongwith Mr. Nair)

V e r s u s

1. Union of India, through the General Manager, South East Central Railway, Bilaspur Zone, G.M. Office, PO : Bilaspur, Tehsil & District Bilaspur (CG).
2. The Sr. Divisional Personnel Officer, South East Central Railway, Bilaspur Division, Bilaspur, Tehsil & District : Bilaspur (CG).
3. The Chief Permanent Way Inspector, South East Central Railway, Annuppur, Tehsil & District : Shahdol (MP). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant is seeking relief for direction to the respondents to dispose of the applicant's representation dated 23.4.1993 and 17.9.2004 (Annexure A-3 & Annexure A-4 respectively).

2. The brief facts of the case are that the applicant was working as Daily Wager at different places with the respondents Railways during period from 1984 to 1992. His services has been dispensed with by the respondents. He has, therefore, submitted representations to the respondents in this regard.
3. Heard the learned counsel for the applicant.



4. In the circumstances, we deem it appropriate to direct the respondent No. 2 i.e. Senior Divisional Personnel and decide Officer, Bilaspur Division to consider the representation dated 23.4.1993 and 17.9.2004 (Annexure A-3 & Annexure A-4 respectively) of the applicant, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The applicant is directed to send a copy of this order as well as the copy of the petition to the respondent No. 2 immediately.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

  
(Madan Mohan)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman

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